

Madras Probation Of Offenders (Amendment) Act, 1947

29 of 1947

[23 December 1947]

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PREAMBLE

An Act further to amend the Madras Probation of Offenders Act, 1936.

Whereas it is expedient further to amend the Madras Probation of Offenders Act, 1936 (Madras Act III of 1937), for the purpose hereinafter appearing;

It is hereby enacted as follows:--

1. For Statement of Objects and Reasons, see Fort St. George Gazette, dated 4th November 1947, Part IV-A, page 233.

1. Short title :-

This Act may be called the Madras Probation of Offenders (Amendment) Act, 1947.

2. [Omitted] :-

1[* * * *]

1. Section 2 was repealed by Madras Act XI of 1952.

3. Appointments made before the commencement of this Act validated :-

All probation officers appointed before the commencement of this Act by any person authorized by the State Government shall be deemed to have been validly appointed.